

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Appellate Jurisdiction)**  
**S.A. No. 245 of 2005**

Budhi Nath Khaware

.....

..... Appellant

**Versus**

Amar Nath Khawre & Ors.

..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

For the Appellant

.....

: Ms. Monalisa Singh AC to Prashant Pallav, Advocate

For the Respondents

: Mr. Ashish Jha, Advocate

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**19/Dated: 25/03/2021.**

I.A. No.1639 of 2021 has been filed for modification of order dated 03.12.2020 passed by this Court.

Perused the aforesaid I.A. It appears that, it was not pointed out that this Court has appeared as counsel for the respondents before elevation as Hon'ble Judge of this Court, as such, inadvertently the order dated 03.12.2020 has been passed by this Court.

Accordingly, the entire order dated 03.12.2020 passed by this Court is recalled.

I.A. No.1639 of 2021 is disposed of.

Office is directed to proceed in I.A. Nos. 777 of 2020, 778 of 2020 and 779 of 2020 in accordance with law.

Let this case go out of my list so as to be listed before an appropriate Bench with the permission of Hon'ble The Chief Justice as already pointed out by this Court on 14.01.2021.

**(Kailash Prasad Deo, J.)**

R.S.